

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 425
ANSWERED ON 19TH JULY, 2018

TOLL POLICY

425. SHRI K. PARASURAMAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government proposes to review the present toll policy and toll rules in order to ensure the greater transparency and uniformity and if so, the details thereof;
- (b) whether the Government has already taken any steps regarding the same; and
- (c) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

(a) At present, user fee is being collected on National Highways as per the provisions of the National Highways Fee (Determination of Rates and Collection) Rules, 2008. The same has been amended from time to time to rationalize user fee collection and to facilitate the convenience of the road users. So far, it has been amended 11 times i.e. vide G.S.R. 950(E) dated 03.12.2010, G.S.R. 15(E) dated 12.01.2011, G.S.R. 756(E) dated 12.10.2011, G.S.R. 778(E) dated 16.12.2013, G.S.R. 26 (E) dated 16.01.2014, G.S.R. 831(E) dated 21.11.2014, G.S.R. 220(E) dated 23.03.2015, G.S.R. 585(E) dated 08.06.2016, G.S.R. 1114(E) dated 02.12.2016, G.S.R. 248(E) dated 14.03.2017 and latest vide G.S.R. 427(E) dated 07.05.2018.

(b) & (c) Ministry through National Highways Authority of India (NHAI) has taken steps for appointing a consulting firm for review / formulation of toll policy and toll rules. Bids are received for engagement of consultant in this regard. Preferred bidder is identified for Technical Negotiation.
